

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.112- IA/287(AHM) 2024
In
C.P.(IB)/99(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Company Ltd
V/s
Pankaj Kantilal Morakhia

.....Applicant

.....Respondent

Order delivered on 08/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Mahesh Sureka, RP
For the PG : Mr. Yashraj Champawat, Proxy Advocate i/b.
: Mr. Tirth Nayak, Advocate
For the FC : Mr. Sandeep C. Bhatt, Advocate

ORDER

IA/287(AHM) 2024

Learned Counsel appearing for the FC / Reliance Asset Reconstruction Company stated that the reply filed by the personal guarantor on 12.04.2024, required a counter reply from the financial creditor, and he is in the process of filing the same. However, the last order records that seven days' time was given for filing the rejoinder, if any, to the reply of the respondent.

On the other hand, Proxy Counsel appearing for the respondent / personal guarantor seeks adjournment in the matter.

Re-list on 19.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)